

the workers are not being protected properly;

(b) if so, what are these lacuna;

(c) whether Government propose to amend the said Acts in the interest of the workers and employees;

(d) if so, when and how and the details thereof; and

(e) whether Government will consult the workers representative in this matter, if so, the details thereof and if not the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (e). A number of proposals for amendment of the Payment of Wages Act, 1936, the Workmen's Compensation Act, and such other Acts like the Employees State Insurance Act, 1948 and Employees Provident Fund & Misc. Provisions Act, 1952 are under consideration. These proposals are being processed in consultation with the State Governments and other interests concerned.

Legislation Regularising services of Domestic Servants

4964 **SHRI AMARSINH V. RATHAWA:** Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether Government are aware from the miserable plights of the domestic servants of Delhi and of the country;

(b) if so, what action Government have taken for the welfare and betterment of these servants;

(c) whether Government propose to bring forward any legislation to regularise the service conditions of these class of employees; and

(d) if so, when and how and what would be the main features of such legislation?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): (a) to (d). Representations have been received in the Ministry of Labour in this regard. The question of suitable legislation applicable to this category of workers was considered some time ago in consultation with the State Governments, but the proposed legislation did not find favour mainly on the ground that this might lead to large scale retrenchment of domestic servants and of shrinkage of employment opportunities for them. Further it was felt that implementation of the proposed legislation would be extremely difficult.

Bill extending benefits of P.F. to factories employing ten persons

4965. **SHRI SHIV NARAIN SARSONIA:** Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to state:

(a) whether the Labour Ministry has made the public announcement several times that the provident fund benefits are being extended to all such factories and establishments employing 10 or more persons;

(b) if so, whether the necessary bill has been prepared to introduce the same in the current session of Parliament to provide benefits to the poor workers; and

(c) if not, why not and how much time Government will take to introduce the bill?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND PARLIAMENTARY AFFAIRS (DR. RAM KIRPAL SINHA): (a) to (c). Certain proposals for amendment of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952 including the one relating to extending the coverage of the Act to the establishments employing 10 or more persons are still under consideration of the Government.